CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 400/TT/2026

Subject	:	Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2029 for the transmission scheme titled "Augmentation of transformation capacity at 400/220 kV Koppal PS in Karnataka by 1x500 MVA, 400/220 kV ICT (6th)".
Petitioner	:	Koppal-Narendra Transmission Limited (KNTL).
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and 12 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, KNTL Shri Ashutosh K. Srivastava, Advocate, KNTL Shri Aashwyn Singh, Advocate, KNTL Ms. Nuha Rahman, Advocate, KNTL Shri Kovilan Poongkuntran Pappiah Rajammal, Advocate, TNPDCL

Record of Proceedings

The matter was called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed its compliance affidavit dated 27.10.2026 pursuant to directions contained in the RoP dated 13.10.2026, furnishing the additional information/clarification sought by the Commission. The learned counsel further prayed for the grant of interim tariff in accordance with Regulation 10(3) of the 2024 Tariff Regulations.

3. The learned counsel, appearing on behalf of Respondent No. 3 (TNPDCL), submitted that he has been engaged recently in the matter and sought two weeks' time to file its reply in the matter along with the Vakalatnama.

4. After hearing the parties, the Commission acceded to the request made by the learned counsel for the Respondent No. 3 (TNPDCL) and directed all the Respondent(s), including TNPDCL, to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. The matter will be listed for further hearing on **17.12.2026.**

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)